

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 88-89/2015

SHAHROZ ALI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.120509/2017-I/A FOR GRANT OF BAIL and IA No.120511/2017-EXEMPTION FROM FILING O.T.)

Date : 15-05-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. Faheem Shah, mAdv.
 Mr. Tanveer a. Mir, Adv.
 Mr. Ishan Shivkumar, Adv.
 Mr. Arvind Kumar Gupta, AOR

For Respondent(s) Mr. K.L. Janjani, Adv.
 Mr. Sanjay Kumar Tyagi, AOR
 Mr. ajay Kumr Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent/State submits that what has been alleged in the application qua the medical condition of petitioner No.1 is correct that he has 45% physical impairment at it is a case of paralysis of the right side.

In view of the peculiar fact relating to the medical condition, we enlarge the Petitioner No.1 on bail in Case FIR No.83/1979, P.S. Narsena, Bulandshehar, U.P. on the terms and conditions to the satisfaction of the trial court concerned.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER